

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IMPEL HEALTH CARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	IMPEL HEALTH CARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/01/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-CHENNAI
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U24230TN2008PTC066162
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. 54, TNHB, NOLAMBUR, HIGH PHASE II SCHEME, 3RD MAIN ROAD, NOLAMBUR, AMBATTUR TALUK, CHENNAI - 600095 IN
6.	Insolvency commencement date in respect of corporate debtor	26/09/2019 (Order received on 27/09/2019)
7.	Estimated date of closure of insolvency resolution process	24/03/2020 (180 days from the date of commencement of resolution process)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	CHANDRAMOULI RAMASUBRAMANIAM (C RAMASUBRAMANIAM) IBBI/IPA-002/IP-N00052/2016-17/10096
9.	Address and E-mail of the interim resolution professional, as registered with the Board	'RAJI' 3B1, 3rd floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai, Tamil Nadu - 600002 Mail Id: fcs.rms@gmail.com
10.	Address and E-mail to be used for correspondence with the interim resolution professional	'RAJI' 3B1, 3rd floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai, Tamil Nadu - 600002 Mail Id: fcs.rms@gmail.com
11.	Last date for submission of claims	10/10/2019 (14 days from the date of commencement of resolution process)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://www.ibbi.gov.in/downloadform.html (under Insolvency Resolution Process for corporate person) 'RAJI' 3B1, 3rd floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai, Tamil Nadu - 600002

C. RAMASUBRAMANIAM, INSOLVENCY PROFESSIONAL

IP No. IBBI/IPA-002/IP-N00052/2016-17/10096

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C. RAMASUBRAMANIAM

COMPANY SECRETARY IN PRACTICE &
INSOLVENCY PROFESSIONAL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the IMPEL HEALTH CARE PRIVATE LIMITED on **26/09/2019** (Order received on 27/09/2019)

The creditors of IMPEL HEALTH CARE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **10/10/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.09.2019

Place: Chennai

CHANDRAMOULI RAMASUBRAMANIAM
(C RAMASUBRAMANIAM)
Interim Resolution Professional
IBBI/IPA-002/IP-N00052/2016-17/10096

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